CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI


Date of Hearing : 6.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Teestavalley Power Transmission Ltd. (TPTL)

Respondents : Teesta Urja Ltd. and 13 others

Parties present : Shri S.K Aggrawal, Advocate, Rajasthan Discoms
Ms. Preeti Saxena, Advocate, Rajasthan Discoms
Ms. Shikha Saloni, Advocate, Rajasthan Discoms
Ms. Sharda, TPTL
Shri. Jaideep Lakhtakia, TPTL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that there are errors apparent on record in paragraphs 41 and 57 of the impugned order due to double deduction of an amount of ₹858.01 lakh. He submitted that the amount of ₹858.01 lakh has been deducted twice in respect of Circuit-2, once from the hard cost as on COD and secondly from the total IDC and IEDC claimed as on COD. He requested the Commission to reinstate the said amount of ₹858.01 lakh in the hard cost of the Circuit-2 as it has been already deducted from the IDC and IEDC while determining the tariff in the impugned order. He further requested to condone the time over-run in execution of Teesta-III–Rangpo Section for the period from 1.7.2016 to 14.11.2016.

2. After hearing the Review Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Legal)